

14. Enhancing the amount of dispute between a seaman and ship-owner for which the Shipping Master can adjudicate on application from either party to the dispute, by amending section 132(1);

15. Clarifying the date from which shipowners (a) liability for the payment of wages to seamen commences, by amending section 137 (1);

16. Providing for payment of wages due to a deceased seaman to a nominated member of his family, by amending section 141(3);

17. Providing for payment of wages etc. due to a deceased seaman to a person producing Administrator General's Certificate issued under section 29 of the Administrators General Act, 1963, by amending section 159(1);

18. Providing for application of sale proceeds of unclaimed properties of deceased seamen for the welfare of seamen, by amending section 160(1);

19. Providing for safety measures for preventing accidents and securing safe working conditions on board ships by conferring rule making power in the Central Government in this behalf, by inserting a new section 177A;

20. Providing for imposition of penalty on seaman for assaulting persons other than Masters or Officers, by amending clause (d) of section 194;

21. Providing for making an exception in favour of spouse of a seaman from the operation of section 204, by inserting a proviso to that section;

22. Providing for cargo ships of less than 500 tons gross within the purview of scheme of survey and certification, by amending section 299A;

23. Providing for payment of travelling and daily allowances to witness summoned by the court seized of any formal investigation by conferring in the court necessary powers in this behalf, by inserting a new

section 365(2):

24. Providing for payment of salvage charges to ships of the Coast Guard or Commanders or crew of such ships, by amending section 402(3);

25. Providing for mandatory insurance of members of crew of every sailing vessels, by insertin gsection 434A in the Act;

26. Insertion of provision in the Merchant Shipping Act, 1958 empowering Government to make rules with respect to fees for various services rendered by Surveyors to the Shipping Industry, by amending sections 74, 87, 175, 282, 344, 356J and 435 of the Act;

27. Amendment of clause (37) of section 3 of the Act relating to Safety Convention; and

28. To bring Naval personnel within the purview of examination system with provision for weightage for their training and sea service in the Indian Navy by repealing section 80 of the Merchant Shipping Act, 1958.

(c) and (d). Yes, Sir. The proposal to amend section 102 is stated at So No. 10 of part (a) and (b) above. This proposal is also under consideration of the Government alongwith the other amendments cited above.

Dalli Rajhara—Jagdalpur Line

2292. SHRI LAXMAN KARMA: Will the Minister of RAILWAYS be pleased to state:

(a) the follow up action being taken on the survey conducted to link Dalli Rajhara with Jagdalpur by a Railway line and whether Government propose to take up the construction work on this Railway line during the current financial year; and

(b) if so, the length in kilometres of the said line and the expenditure involved therein?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) and (b). Proposal for construction of Dhalli Rajhara—Jagdarpur new BG line (234 kms.) was sent to the Planning Commission for approval. This project could not be accommodated within the Plan outlay for new lines for 1980—85.

Proposal to introduce integrated family welfare and maternity child health service programme

2293. SHRI K. PRADHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have a proposal to introduce some integrated family welfare and maternity child health services programme at the different parts of the country during the Sixth Plan period;

(b) whether such programmes will also be extended to the rural areas of Orissa;

(c) if so, whether some districts of Orissa have been identified to be included in the above programme;

(d) the name of these districts of Orissa; and

(e) the details about the implementation of these programmes?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes. The Government have evolved a Scheme for strengthening Health and Family Welfare Services in selected parts of the Country during the Sixth Five Year Plan, with partial assistance from International/Bilateral funding agencies.

(b), (c) & (d). Five districts in Orissa have been taken up under this scheme. These are: 1. Cuttack 2. Ganjam 3. Kalahandi 4. Phulbani and 5. Puri.

(e) The Project for Orissa has been sanctioned by the Government of India during the current financial year. The implementation has just begun.

रेलवे लाइन के दोनों ओर पड़ी भूमि

2294. श्री निहाल सिंह: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि रेल लाइनों के दोनों ओर सैकड़ों एकड़ भूमि अप्रयुक्त पड़ी है और यदि 'अधिक अन्न उपजाओ' अभियान के अंतर्गत इस पर कार्रवाई शुरू कर दी जाती है तो उससे रेल मंत्रालय को कौड़े रुपये की आय हो सकती है;

(ख) यदि हां, तो ऐसी भूमि में से कितनी पर काश्त होती है और कितनी अप्रयुक्त पड़ी है; और

(ग) अप्रयुक्त भूमि पर काश्त शुरू करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है?

रेल मंत्रालय तथा संसदीय-कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन): (क) से (ग). स्टेशन यार्ड और कालोनियों सहित रेल पथ के दोनों ओर 1,41,634 एकड़ भूमि उपलब्ध है। उपर्युक्त में से "अधिक अन्न उपजाओ" योजना के संबंध में 1,01,614 एकड़ भूमि सीधे रेलों द्वारा और राज्य सरकार की एजेंसियों के माध्यम से लाइसेंस पर दी गयी थी। अब शेष 40,020 एकड़ भूमि का उपयोग नहीं किया जा रहा है जिसमें से अधिकांश भूमि खेती योग्य नहीं है। फिर भी, इस भूमि को खेती योग्य बनाने के प्रयास किये जा रहे हैं।

Increase in price of wagon

2295. SHRI R. N. RAKESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways have given a 40 to 45 per cent price increase to wagon manufacturers; and